



**KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
ELEVENTH SESSION**

**THE UNIVERSITIES OF AGRICULTURAL SCIENCES (AMENDMENT) BILL, 2021  
(LA Bill No. 47 of 2021)**

A Bill further to amend the Universities of Agricultural Sciences Act, 2009.

Whereas it is expedient further to amend the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010) for the purposes of hereinafter appearing;

Be it enacted by Karnataka State Legislature in the seventy second year of the Republic of India, as follows:-

**1. Short title and commencement.**-(1) This Act may be called the Universities of Agricultural Sciences (Amendment) Act, 2021.

(2) It shall come in to force at once.

**2. Amendment of section 3.**- In section 3 of the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010) ( hereinafter referred to as the principal Act),-

(i) in sub-section (2A), for the words “the University of Agricultural and Horticultural Sciences”, the words “ Keladi Shivappa Nayaka Agricultural and Horticultural Sciences University” shall be substituted.

(ii) in sub-section (2B), for the words “the University of Agricultural and Horticultural Sciences”, the words “ Keladi Shivappa Nayaka Agricultural and Horticultural Sciences University” shall be substituted.

**3. Amendment of section 12.**- In section 12 of the principal Act, in sub-section (2), in item (vi), for the words “the University of Agriculture and Horticulture”, the words “Keladi Shivappa Nayaka Agricultural and Horticultural Sciences University” shall be substituted.

**4. Amendment of section 27.-** In section 27 of the principal Act, in subsection (4A), for the words “the University of Agricultural and Horticultural Sciences”, the words “Keladi Shivappa Nayaka Agricultural and Horticultural Sciences University” shall be substituted.

**5. Amendment of section 28.-** In section 28 of the principal Act, in subsection (2A), for the words “the University of Agricultural and Horticultural Sciences”, occurring in two places, the words “Keladi Shivappa Nayaka Agricultural and Horticultural Sciences University” shall be substituted.

**6. Substitution of expression.-** In the principal Act, for the word "Shimoga" wherever it occur, the word "Shivamogga" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010) for the purpose of , -

- (1) New campus of the University of Agricultural and Horticultural Sciences, Shivamogga has been setup in Iruvakki of Sagara Taluk of Shivamogga District. Keladi Shivappa Nayaka is considered as one of the greatest king among Keladi rulers. He gave importance to revenue, dry land forming and soil standard in agricultural activity. Since the University of Agricultural and Horticultural Sciences is established in this region, University has been named as "Keladi Shivappa Nayaka Agricultural and Horticultural Sciences University" in the commemoration of him.
- (2) The word 'shimoga' has been renamed as 'Shivamogga' as per the Karnataka Alteration of names of certain places Act, 2016 (Karnataka Act 04 of 2017).

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**B.C. PATIL**  
Minister for Agriculture

**M.K. VISHALAKSHI**  
Secretary (I/c)  
Karnataka Legislative Assembly

**ANNEXURE**  
**EXTRACT FROM THE UNIVERSITIES OF AGRICULTURAL SCIENCES ACT, 2009 (KARNATAKA ACT 10 OF 2010)**

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**3. Establishment and Incorporation of the Universities.-** (1) The Universities established under section 3 of the Karnataka Universities of Agricultural Sciences Act, 1963, (Karnataka Act 22 of 1963) shall be deemed to have been established under this Act with their territorial jurisdictions as hereinafter provided, namely:-

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(2A) There shall be established a university called the University of Agricultural and Horticultural Sciences with its head quarters at Shimoga, having jurisdiction over the districts of Chitradurga, Chickamagalur, Shimoga, Udupi, Dakshina Kannada, Kodagu and Davanagere and shall exercise such powers and shall be responsible for discharge of all the functions of a university established under this Act.

(2B) Notwithstanding anything contained in the University of Horticultural Sciences Act, 2009, the University of Agricultural and Horticultural Sciences, Shimoga shall exercise all the powers and shall be responsible for discharge of all functions of a university established under the said Act within its jurisdiction over the districts specified in subsection (2A).

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**12. The Board of Management and its Constitution.-** (1) The Chancellor shall, as soon as may constitute the Board of Management.

(2) The Board of Management shall consist of the following:-

(vi) Three members of the Karnataka State Legislative Assembly nominated by the Speaker and one member of the Karnataka State Legislative Council nominated by the Chairman to each of the Universities of Bangalore, Dharawad, Raichur and to the University of Agriculture and Horticulture at Shimoga on rotation basis.	- Member
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**27. Vice-Chancellor.-**

(1) The Vice-Chancellor shall be a whole time officer of the University.

(2) The State Government shall constitute a Search Committee consisting of the following persons, namely:-

(i) Director General, ICAR

(ii) Chairman, UGC or his nominee

(iii) One nominee of the Chancellor

(iv) One nominee of the State Government The State Government shall appoint one of the members as chairman of the committee. The Secretary to Government incharge of Agriculture Department or his nominee not below the rank of the Deputy Secretary to Government shall be the convener of the Search Committee.

(3) The search Committee shall submit a panel of three persons who are eminent academicians in agriculture in alphabetical order to the State Government. The State Government shall forward the panel to the Chancellor. The Chancellor shall, keeping in view the merit, equity and social justice and with the concurrence of the State Government appoint one person from the panel as the Vice-Chancellor:

Provided that the Chancellor may with the concurrence of the State Government call for a second panel if necessary and the Search Committee shall submit a second panel which shall be final.

(4) Notwithstanding anything contained in sub-section (3) the first Vice-Chancellor of the University of Agricultural Sciences, Raichur shall be appointed by the Chancellor on the recommendation of the State Government.

(4A) Notwithstanding anything contained in sub-section (3), the first Vice-Chancellor of the University of Agricultural and Horticultural Sciences, Shimoga shall be appointed by the Chancellor on the recommendation of the State Government.

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**28. The Special Officer.-** (1) The Government shall appoint an officer to be called as Special Officer.

(2) The Special Officer appointed under sub-section (1), shall take necessary steps to establish the University of Agricultural Sciences, Raichur and shall exercise such of the powers and perform such of the functions of the University as Vice-Chancellor as may be specified by the State Government.

(2A) The Special Officer appointed under sub-section (1) in respect of the University of Agricultural and Horticultural Sciences, Shimoga, shall take necessary steps to establish the University of Agricultural and Horticultural Sciences, Shimoga and shall exercise such of the powers and perform such of the functions of the University as Vice-Chancellor as may be specified by the State Government.

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